

States	2011-13
Haryana	127
Karnataka	133
Kerala	61
Madhya Pradesh /Chhattisgarh	221
Maharashtra	68
Odisha	222
Punjab	141
Rajasthan	244
Tamil Nadu	79
Uttar Pradesh /Uttarakhand	285
West Bengal	113

*Separate data for Telangana is not available.

Adult vaccination to reduce morbidity

1704. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken note of a WHO report which states that the number of deaths in adults due to non-vaccination is alarmingly equal to the death of children;

(b) if so, the details thereof along with the reaction of Government on the report; and

(c) the steps taken by Government for giving another shot of vaccination to the people above the age of forty years for certain life threatening diseases including typhoid, meningitis, influenza, hepatitis B, chickenpox and pneumonia especially to the people suffering from diabetes, chronic heart disease, lungs and kidney ailments in order to reduce morbidity?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per WHO country office, no such report is available.

(b) Question does not arise in view of the reply given above.

(c) The national immunization programme in the country caters to the children. There is no national immunization programme for adults in the country.

Increase in misleading advertisements of food products

1705. SHRI VIJAY GOEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the increasing number of misleading advertisements about food products, if so, the details thereof; and

(b) whether Government plans to actively regulate and monitor such advertisements, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA) : (a) The incidences of misleading advertisements have been noted by the Food Safety and Standards Authority of India (FSSAI) and prosecutions proceedings were initiated in 38 such cases.

(b) FSSAI has released a number of awareness campaigns through the social media on the misleading advertisements and electronic and print media on the importance of safe food, food adulteration, etc. to make the general public aware about the same. Further, action as per Sections 23, 24, 52 and 53 of the Food Safety and Standards Act, 2006 which lay down the provisions regarding packaging and labelling of foods, restrictions of advertisement and prohibition as to unfair trade practices, penalty for misbranded food and penalty for misleading advertisements respectively, etc. will be taken in case of non-compliance with these provisions.

Testing of packed food and food products

1706. SHRI D. KUPENDRA REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the packed food and food products are tested before being released for public consumption;

(b) if so, the details of testing norms and the frequency of periodical testing to be made;

(c) whether any products were tested during the last three years and the current year;

(d) if so, the details thereof, State/Union Territory-wise; and